

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.2489 of 2018

Md. Kalamuddin	Petitioner
Versus		
The State of Jharkhand & Ors.	Respondents

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	:	Mrs. Jasvinder Kaur Mazumdar, Advocate
For the Respondents:	:	Mr. Hardeo Prasad Singh, Advocate
For the Informant	:	Mr. Md. Razaullah Ansari, Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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9/25.03.2021 Heard learned counsel for the petitioner and learned counsel for the State as also learned counsel for the Informant.

This application has been filed for restoration of Acquittal Appeal (D.B.) No.14 of 2016 to its original file, which was dismissed by order dated 27.04.2018.

The order dated 27.04.2018 shows that the said Acquittal Appeal was dismissed for non-prosecution, after giving sufficient opportunity to the counsel for the appellant to appear and argue the case. The matter was taken up on 12.02.2018, when the matter was adjourned at the request of the learned counsel for the appellant. Again on 12.03.2018, at the request of learned counsel for the appellant, the matter was adjourned, making it clear that this adjournment was by way of last chance. But on 27.04.2018, when the matter was listed again, no one appeared for the appellant in spite of repeated calls, and accordingly, the Acquittal Appeal was dismissed for non-prosecution.

I do not see any reason to recall that order, which was passed after giving sufficient opportunity to the appellant's advocate.

There is no merit in this application, which stands dismissed.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)